of India. The nine languages are: Assamese, Bengali, Hindi, Kannada, Marathi, Odiya, Tamil, Telugu and Urdu.

The judgements relate to cases arising under the appellate jurisdiction of the Supreme Court of India in relation to the following subject categories:—

- 1. Labour matters;
- 2. Rent Act matters;
- 3. Land Acquisition and Requisition matters;
- 4. Service matters;
- 5. Compensation matters;
- 6. Criminal matters;
- 7. Family Law matters;
- 8. Ordinary Civil matters
- 9. Personal Law matters;
- 10. Religious and Charitable Endowments matters;
- 11. Simple money and Mortgage matters;
- 12. Eviction under the Public Premises (Eviction) Act matters;
- 13. Land Laws and Agriculture Tenancies; and
- 14. Matters relating to Consumer Protection.

The use of Hindi in the proceedings of High Court of Rajasthan was authorized under the clause (2) of the Article 348 of the Constitution in 1950. Thereafter, the use of Hindi has been authorized in the High Courts of Uttar Pradesh (1969), Madhya Pradesh (1971), and Bihar (1972).

Under Article 235 of the Constitution of India, the administrative control over the district and subordinate judiciary in the States vest with the concerned High Court. Use of regional language in lower courts is the subject matter of the States.

Special Courts for SCs/STs related cases

3757. SHRI K. SOMAPRASAD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Special Courts set up throughout the country for hearing

279

cases registered under the provisions of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, as per the amendments in the Act; and

(b) the number and details of cases disposed of during 2014 to 2019 with the number of cases lying pending till date?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) The constitution of Special Courts for Scheduled Castes (SCs) and Scheduled Tribes (STs) and their functioning/monitoring falls within the domain of the State and Union Territory Governments, who set up such courts as per their need and resources, in consultation with the High Courts in accordance with Section 14 of the 'The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (PoA) Amendment Act, 2015', the Gazette Notification of which was published on 01.01.2016. State Governments and Union Territory Administrations either establish Exclusive Special Courts for one or more districts or designate for such districts where less number of cases under this Act are recorded, the Court of Session to be a Special Court to try, offences under the Act. As per available information, many State Governments and Union Territory Administrations have designated District Session Courts as Special Courts.

As per information received from the High Courts, total number of Special Courts set up throughout the country along with number and details of cases disposed of during 2014 to 2019 and the number of cases lying pending in such Courts till date, State/UT-wise is given in the Statement.

Statement State/UT-wise details of Special Courts and cases disposed off/pending till date

Sl.	Name of the	No. of Special Courts Number of cases		s Number
No.	State/UT	set up as per the	disposed off in	of cases
		provisions of The	Special Courts	pending
		Scheduled Castes	during 2014	in Special
		and the Scheduled	to 2019	Courts of the
	Tribes (PoA)			State/UT
	Amendment Act, 2015 (as on			
		31.03.2019)		
1	2	3	4	5
1.	Andhra Pradesh	13	rer	3698
			1	as on 31.03.2019

280	Written Answers to	[RAJYA SAB	HA]	Unstarred Question
1	2	3	4	5
2.	Mizoram	02	21	0
				as on 31.03.2019
3.	Nagaland	08		0
	-			as on 31.03.2019
4.	Bihar	37	12982	46951
			as on	as on
			30.06.21019	30.06.2019
5.	Chhattisgarh	23	3628	1002
			as on	as on
			30.06.2019	30.06.2019
6.	Delhi	11	-	271
				as on 31.03.2019
7.	Goa	02		27
				as on 31.03.2019
8.	Maharashtra	1 7 0	5857	6611
			as on	as on
			30.06.2019	30.06.2019
9.	Gujarat	63	154*	4462
				as on 15.07.2019
10.	Haryana	21	1153	982
	Account of the control			as on 30.06.2019
11.	Punjab	22	554	267
	,			as on 30.06.2019
12.	Chandigarh	01	08	02
14.	Chanaigan	01	00	as on 30.06.2019
13.	Jharkhand	24		1952
13.	JIIAI KIIAIIQ	2 11	: = 8	as on 31.03.2019
14.	Karnataka	32	7259	5373
	TSGITIGGERG	54	as on	as on
			June, 2019	01.07.2019

Written Answers to		[25 July, 2019]	Unstarred Questions 281	
1	2	3	4	5
15.	Kerala and Lakshadweep	14	902	2174
				as on 31.03.2019
16.	Madhya Pradesh	50	4 5 2	18042
				as on 30.06.2019
17.	Odisha	94	5607	11495
			as on 31.03.2019	as on 31.03.2019
18.	Rajasthan	35	10872	10830
			as on	as on
			30.06.2019	30.06.2019
19.	Sikkim	04	09	03
			as on June, 2019	as on 31.03.2019
20.	Tamil Nadu	06	-	1356
				as on 31.03.2019
21.	Tripura	05	06	08
			as on	as on
			30.06.2019	30.06.2019
22.	Uttar Pradesh	40	2 5 6	70266
				as on 31.03.2019
23.	Uttarakhand	13	227	262
			as on	as on
			30.06.2019	30.06.2019
24.	Telangana	10	-	3115
				as on 31.03.2019
25.	Daman and Diu	01	8=8	01 as on 31.03.2019
26.	Dadra and Nagar Haveli	01	3 <u>4</u> 5	06
				as on 31.03.2019

^{*} Cases disposed off within a period of 15.05.2019 to 15.07.2019.